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title: Need to take strict judicial actions on those involved in human trafficking.

SHRIMATI APARUPA PODDAR (ARAMBAG): Hon. Chairman, Sir, thank you very much for giving me this opportunity to raise a very important issue. Human trafficking – forcing a person to sexual exploitation – is the largest growing criminal industry in India. There are approximately 1.2 million child sex slaves in India. The girls at an average age of 14 are the main victims of human trafficking. These girls are sold, tortured, raped, drugged and exposed to pregnancy, abortions, HIV/ AIDS and other sexual diseases.

The National Crime Records Bureau data says that in our country human trafficking has increased by 65 per cent and more than 8,099 people were reported to be trafficked in 2014. The various modes of trafficking are – false job promises, kidnapping, begging, fraudulent marriages, sale of children, drug trafficking, etc.

HON. CHAIRPERSON: Hon. Member, please raise your demand.

SHRIMATI APARUPA PODDAR : Though the Home Ministry has Anti-Trafficking Nodal Cell in addition to Anti-Human Trafficking Units, which operate in 335 police districts, the Ministry of Women and Child Development is also implementing a programme called UJJAWALA to rescue and rehabilitate the victims of human trafficking.

I request the Central Government to direct the Ministry of Home Affairs and the Ministry of Women and Child Development to take strict judicial actions on those involved in human trafficking to save the women and children from the sufferings. Thank you, Sir.

HON. CHAIRPERSON:

Kunwar Pushpendra Singh Chandel and

Shri Gajendra Singh Shekhawat are permitted to associate with the issue raised by Shrimati Aparupa Poddar.